

4.7.94 Hon. Mr. Maharaj Dm DM

Hon. Mr. K. Murthu Kumar AM

Issue notice to the Senior Standing Counsel within four days. The Counsel for the applicant to serve the Copies on the Senior Standing Counsel. List on 8.7.94.

by
AM

OR
J.M.

Received
Makewell
* 09/07/94
NB 80
8082

8.7.94 Hon. Mr. T. L. Verma, JM

Shri A. V. Srivastava for the applicant. Shri N. B. Singh for the respondents. Learned Counsel for the respondents seeks 3 weeks time for filing CA. List this case for hearing on 5.8.94. In the meanwhile, objection if any to the Interim relief may be filed. If single Member Bench is not available on 5.8.94, the case be listed before appropriate D.B.

The application will not be relieved till 5.8.94.

Done
8/7/94

Received
8/7/94
Cand. to appeal

OR
CA not filed
Ref

JK
Jy

A/-

5.8.94 Hon. Mr. S. Das Gupta, A.M.
Hon. Mr. T. L. Verma, J.M.

Single Member bench is not available today. The case is adjourned to 24.8.94.

The stay order shall continue till then.

JK
J.M.

W.P.
A.M.

OK
cannot file
for
18.8.

24/8/94

Hon. Mr. S. Das Gupta, A.M.

Sri A.V. Srivastava for the applicant.

Sri N.B. Singh for the respondents.

Learned counsel for the applicant submits that impugned transfer of the applicant has since been cancelled by the respondents on reconsideration and therefore, the application has become infructuous and should be allowed to be withdrawn. In view of the submissions made by the counsel for the applicant, the application is allowed to be withdrawn and same is disposed of. Consigned.

W.P.
A.M.

@